

NOTIFICATIONS UNDER DELIMITATION
ACT

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—

(1) S.O. 12(E) published in Gazette of India dated the 3rd January, 1976 making certain corrections in the Delimitation Commission's Order No. 13 dated the 15th April, 1974 in respect of the Union Territory of Goa, Daman and Diu.

(2) S.O. 13(E) published in Gazette of India dated the 2nd January, 1976 making certain corrections in the Delimitation Commission's Order No. 44 dated the 30th June, 1975 in respect of the State of Rajasthan.

(3) S.O. 16(E) published in Gazette of India dated the 5th January, 1976 making certain corrections in the Delimitation Commission's Order No. 32 dated the 1st January, 1975 in respect of the State of Andhra Pradesh.

(4) S.O. 17(E) published in Gazette of India dated the 5th January, 1976 making certain corrections in the Delimitation Commission's Order No. 35 dated the 8th February, 1975 in respect of the State of Meghalaya.

(5) S.O. 23(E) published in Gazette of India dated the 6th January 1976 making certain correction in the Delimitations Commission's Order No. 7 dated the 18th October, 1973 in respect of the State of Manipur.

(6) S.O. 27(E) published in Gazette of India dated the 6th

January 1976, making certain corrections in the Delimitation Commission's Order No. 36 dated the 15th February, 1975 in respect of the State of Assam

(7) S.O. 29(E) published in Gazette of India dated the 8th January, 1976 making certain corrections in the Delimitation Commission's Order No. 9 dated the 31st December, 1973 in respect of the State of Orissa.

(8) S.O. 34(E) published in Gazette of India dated the 9th January, 1976 making certain corrections in the Delimitation Commission's Order No. 29 dated the 7th December, 1974 in respect of the State of Madhya Pradesh. [Placed in Library. See No. LT-10227/76.]

STATEMENT *re* DELAY IN LAYING ANNUAL
REPORT OF ENGINEERS INDIA LTD., NEW
DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for delay in laying the Annual Report* of the Engineers India Limited New Delhi, for the year 1972-73. [Placed in Library. See No. LT-10226/76.] [Laid on the Table of Lok Sabha on 27-8-74.]

STATEMENT *re* DELAY IN LAYING ANNUAL
REPORTS OF INDIAN DRUGS AND
PHARMACEUTICALS LTD, ETC. AND RE-
VIEW AND ANNUAL REPORT OF HINDUS-
TAN ANTIC-BIOTICS LTD., PIMPRU

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): I beg to lay on the Table—

(1) A statement (Hindi and English versions) explaining the reasons for delay in laying the Annual Reports** of the—

(i) Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1972-73;

(ii) Pyrites, Phosphates and Chemicals Limited, Dehri-on-sone, Dist Rohtas (Bihar) for the year 1972-73; and

(iii) Fertilisers and Chemicals, Travancore Limited for the year 1972-73. [Placed in Library. See No. LT-10229/76.] [Laid on the Table of Lok Sabha on 27-8-74.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Poona for the year 1974-75.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Poona for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-10230/76.]

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(1) The Railways Reg Tariff (First Amendment) Rules, 1976, published in Notification No. G.S.R. 93 in Gazette of India dated the 17th January, 1976.

(2) The Railways Reg Tariff (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 92 in Gazette of India dated the 17th January, 1976. [Placed in Library. See No. LT-10231/76.]

ANNUAL ACCOUNTS AND AUDIT REPORT OF THE UNIVERSITY GRANTS COMMISSION FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library See No. LT 10232/76.]

12.042 hrs.

RELEASE OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram dated the 24th January, 1976, from the Superintendent, Jail, Delhi:—

“Shrimati V. R. Scindia M. P., MISA detenu, has since been released on parole for one month on 23-1-1976 vide order of A. D. M., Delhi.”

12.04½ hrs.

COMMITTEE OF PRIVILEGES

SEVENTEENTH REPORT

SHRI N. K. P. SALVE (Betul): I beg to present the Seventeenth Report of the Committee of Privileges.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-THIRD REPORT

SHRI S. M. SIDDAYYA (Channarajanagar): I beg to present the Twenty-third Report of the Committee on Absence of Members from the sittings of the House.